

**THE AADHAAR (PRICING OF AADHAAR
AUTHENTICATION SERVICES) REGULATIONS, 2021**

SYNOPSIS

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THE AADHAAR (PRICING OF AADHAAR AUTHENTICATION SERVICES) REGULATIONS, 2021¹

In exercise of the powers conferred by sub-section (1) and sub-clauses (f) of sub-section (2) of Section 54 read with Section 8 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act 2016 as amended vide the Aadhaar and Other Laws (Amendment) Act, 2019 (No.14 of 2019) and Regulation 12(7) of the Aadhaar (Authentication) Regulations, 2016 and in supersession of the Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2019 (No. 1 of 2019), except as respects things done or omitted to be done before such supersession, the Unique Identification Authority of India, hereby makes the following regulations, namely:—

1. Short title and commencement.—(1) These regulations may be called the Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021 (No. 1 of 2021).

(2) These regulations shall come into force on the date² of their publication in the Official Gazette.

2. Pricing of Aadhaar Authentication Services.—

(1) (a) Each successful Aadhaar e-KYC transaction shall be charged @ Rs. 3 (including applicable taxes) from requesting entities except Telecom Service Providers for whom the rate shall be Re. 1/- (including applicable taxes) for each successful Aadhaar e-KYC transaction;

(b) Each successful Yes/No authentication transaction shall be charged @ Rs. 0.50 (including applicable taxes) from requesting entities;

(c) Each failed, but chargeable Aadhaar e-KYC transaction or Yes/No authentication transaction shall be charged @ Rs. 0.50 (including applicable taxes) per such transaction from requesting entities.

(2) Authentication transactions done by or on behalf of the Central and State Government Ministries/Departments, for specified services, transfer of benefits and subsidies, shall be exempt from Authentication transaction charges.

(3) The above charges shall be in addition to the License fees and financial disincentives, as applicable.

(4) Details of the chargeable transaction error codes shall be issued separately from time to time.

(5) The Authentication transaction charges (for both Aadhaar e-KYC and Yes/No transactions) as in Regulation 2(1) above shall be revised every two years by linking it with the Consumer Price Index (CPI) and rounding it off to the nearest 10 paise.

3. Discontinuation of authentication and e-KYC services.—(1) If an existing requesting entity [except those exempt under Regulation 2(2) above], continues to use Aadhaar authentication services beyond the date of publication of these Regulations, it shall be deemed to have agreed to the specified authentication charges. The entities shall be required to deposit the authentication transaction charges within 15 days of issuance of the invoice based on the usage. The delay in payment beyond 15 days shall attract interest compounded @ 1.5% per month and discontinuation of authentication and e-KYC services.

(2) In case a requesting entity does not wish to pay authentication transaction charges, it shall discontinue the use of Aadhaar authentication services and intimate its decision to the UIDAI immediately, and it shall surrender its access to the authentication facilities as per Regulation 23 of the Aadhaar (Authentication) Regulations, 2016. However, the transaction charges as applicable till the date of de-activation of access to authentication services shall have to be paid.

1. *Vide* No. K-11022/632/2019/Auth/UIDAI (No. 1 of 2021), dated 14th October, 2021, published in the Gazette of India, Extra., Pt. III, Sec. 4, No. 473, dated 14th October, 2021.

2. Came into force on 14-10-2021.